

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3314
TO BE ANSWERED ON 15.03.2018

PENDING WAGE LIABILITIES UNDER MGNREGS

3314. SHRI DUSHYANT CHAUTALA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the pending liabilities of the Union Government towards the payment of wages to Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers during the last three years, State-wise;
- (b) whether the Government is insisting on Aadhaar authentication at the time of withdrawal of MGNREGS wages and if so, the details thereof, State-wise;
- (c) whether the purpose of introducing Aadhaar authentication is being met and if so, the details thereof;
- (d) the mechanism followed by the Government to ensure that the wages are not snatched from MGNREGS workers after the process of authentication; and
- (e) the steps being taken by the Government for ensuring timely wage payments especially for the drought-hit regions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): State/UT-wise details of pending wage liability under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three year are given at **Annexure**.

(b)&(c): The Government is not insisting on Aadhaar authentication at the time of withdrawal of MGNREGA wages. The States are seeding the Aadhaar number of workers into the programme Data Base (NREGASoft) with their consent and these are authenticated. The Aadhaar authentication has reduced the leakages in wage payments.

(d): After conversion to Aadhaar Based Payments System the MGNREGA workers wages are directly routed into their account linked with their Aadhaar number.

(e): The Ministry along with the States/UTs has been making all efforts for improving the timely payment of wages and has taken following steps:

- (i) Standard Operating Procedure for monitoring of timely payment and payment of compensation issued.
- (ii) Four days intensive consultation with State Governments to strategize timely payment of wages, verification of pending compensation claims etc.
- (iii) Regular meetings including video conferences with States/ UTs for reviewing the status of timely payment and payment of delay compensation on monthly basis.
- (iv) The Ministry has introduced Electronic Fund Management System (e-FMS) under which 97% of wage payments are electronically credited into the accounts of the workers through DBT system.
- (v) Upscaling of National Electronic Fund management System (Ne-FMS) in 24 States and 1 UT.

**Annexure referred in reply to part (a) of Lok Sabha Unstarred
Question No. 3314 dated 15.03.2018**

No.	State	Pending Wage liability (Fig in lakh)		
		2014-15	2015-16	2016-17
1	ANDHRA PRADESH	44.84	147.47	464.22
2	ARUNACHAL PRADESH	155.66	499.02	300.68
3	ASSAM	406.93	748.12	2172.20
4	BIHAR	14907.71	2208.57	4927.49
5	CHHATTISGARH	279.48	656.95	1196.13
6	GOA	1.08	0.58	0.47
7	GUJARAT	113.53	155.03	256.24
8	HARYANA	114.42	105.83	180.94
9	HIMACHAL PRADESH	12.23	29.92	79.41
10	JAMMU AND KASHMIR	1250.28	2786.26	9556.93
11	JHARKHAND	1446.63	2402.64	4296.27
12	KARNATAKA	818.51	513.45	1266.96
13	KERALA	107.56	43.79	104.14
14	MADHYA PRADESH	450.89	490.70	948.64
15	MAHARASHTRA	405.30	701.36	1500.26
16	MANIPUR	63.48	109.27	111.47
17	MEGHALAYA	78.64	0.00	77.03
18	MIZORAM	0.00	0.42	19081.59
19	NAGALAND	7.39	0.50	18.82
20	ODISHA	822.73	1876.75	2634.12
21	PUNJAB	114.65	183.67	133.18
22	RAJASTHAN	86.55	281.02	887.33
23	SIKKIM	60.95	5.02	13.95
24	TAMIL NADU	608.38	486.36	834.44
25	TELANGANA	1.46	4.28	13.88
26	TRIPURA	463.68	162.35	173.51
27	UTTAR PRADESH	2993.61	2475.51	3211.41
28	UTTARAKHAND	350.91	7.03	104.43
29	WEST BENGAL	11892.50	11341.31	9343.44
30	ANDAMAN AND NICOBAR	332.40	516.42	862.46
31	DADRA & NAGAR HAVELI	0.00	0.00	0.00
32	DAMAN & DIU	0.00	0.00	0.00
33	LAKSHADWEEP	0.37	1.16	0.24
34	PUDUCHERRY	0.02	0.02	1.06
	Total	38392.77	28940.78	64753.34